

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

Nos.226-238]

[Friday, June 28, 2019/ Ashadha 7, 1941(Saka)

No.226

Table Office

**GOVERNMENT BUSINESS FOR THE WEEK
COMMENCING JULY 1, 2019**

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises announced in the House that Government Business for the week commencing Monday, the 1st July, 2019 would consist of:-

- (1) Discussion on Statutory Resolution seeking disapproval of the Aadhaar and Other Laws (Amendment) Ordinance, 2019 (Ordinance No.9 of 2019) and consideration and passing of the Aadhaar and Other Laws (Amendment) Bill, 2019.
- (2) Discussion on Statutory Resolution seeking disapproval of the Central Educational Institutions (Reservation in Teachers' Cadre) Ordinance, 2019 (Ordinance No.13 of 2019) and consideration and passing of the Central Educational Institutions (Reservation in Teachers' Cadre) Bill, 2019.
- (3) Discussion on Statutory Resolution seeking disapproval of the Indian Medical Council (Amendment) Second Ordinance, 2019 (Ordinance No. 5 of 2019) and consideration and passing of the Indian Medical Council (Amendment) Second Bill, 2019.
- (4) Discussion on Statutory Resolution seeking disapproval of the Muslim Women (Protection of Rights on Marriage) Ordinance, 2019 (Ordinance No. 4 of 2019) and consideration and passing of the Muslim Women (Protection of Rights on Marriage) Bill, 2019
- (5) The Dentists (Amendment) Bill, 2019.

(Consideration and Passing)

- (6) Presentation of Union Budget for 2019-20 at 11.00 A.M., on Friday, 5th July, 2019.
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**ORIENTATION PROGRAMME FOR NEWLY ELECTED MEMBERS OF THE SEVENTEENTH
LOK SABHA FROM 03 to 4 JULY AND 09 to 10 JULY 2019**

Orientation Programme for Newly Elected Members of the Seventeenth Lok Sabha is being organised by the Bureau of Parliamentary Studies and Training (BPST) from 03 to 04 July and 09 to 10 July 2019 as per the following schedule:

- 1) Wednesday, 03 July 2019
 - 6.15 PM to 7.00 PM: "Inaugural Session"
- 2) Thursday, 04 July 2019
 - 6.15 PM to 7.30 PM: Session on "Parliamentary Questions and Procedural Devices to Raise Matters in the House"
- 3) Tuesday, 09 July 2019
 - i. 6.15 PM to 7.30 PM: Session on "Jan Sampark Prabhari-Legislative Process-Bills (including Private Members' Bill's) Resolutions/Motions"
 - ii. 7.45 PM to 8.45 PM: Session on "Budgetary Process and Parliamentary Committees (including Financial Committees)"
- 4) Wednesday, 10 July 2019
 - i. 6.15 PM to 7.30 PM: Session on "How to Make Legislation", "Parliamentary Privileges & Ethics"
 - ii. 7.45 PM to 8.45 PM: Session on "Presentation on Facilities for Members including:
 - (a) E-Parliament-Members' Portal
 - (b) Salaries, Allowances, Pensions-Member Services (Housing, Transport, Medical facilities, etc.)
 - (c) Parliament Research, Library & Members' Reference Service

The venue is the Main Committee Room, Parliament House Annexe.

Hon'ble Members are requested to kindly make it convenient to attend the Orientation Programme.

Membership of Indian Parliamentary Group

Kind attention of Members is invited to Bulletin Part-II Para Nos. 76 & 162 dated 14 & 21 June, 2019 respectively regarding Membership of Indian Parliamentary Group. Members who have not yet applied for the membership of the Group may kindly do so.

The life membership of the Group can be obtained by filling up the prescribed form and on payment of membership fee of Rs. 500/-. The prescribed forms are available in the Parliamentary Notice Office and Conference Branch (Room No. 340, Parliament House Annexe). Form can also be downloaded from the website of Indian Parliamentary Group i.e. www.ipg.nic.in.

No. 229**Question Branch****'Demarcation of Responsibilities in Government of India'-350th Amendments in Allocation of Business Rules, 1961**

Members are informed that the booklet 'Demarcation of Responsibilities in Government of India' indicates the subjects for which the various Ministries and Departments of Government of India are responsible for answering questions in Lok Sabha. The booklet has been amended incorporating notifications issued by the Cabinet Secretariat upto 14 June, 2019. The latest amendments effected vide Notification No.S.O.1972(E) dated 14.06.2019 issued by the Cabinet Secretariat have been incorporated in the booklet. The updated booklet is available on Lok Sabha website under the link 'Questions'.

Members are requested to make use of the updated booklet and address their notices of questions, accordingly.

THE MEMBERS OF LOK SABHA (DECLARATION OF ASSETS & LIABILITIES) RULES, 2004

In terms of provisions of Section 75A (1) of the Representation of the People Act, 1951 read with Rule 3 of the Members of Lok Sabha (Declaration of Assets & Liabilities) Rules, 2004, every member of Lok Sabha is required to furnish information regarding her/his assets & liabilities as in Form I, appended to the said Rules within 90 days from the date of making and subscribing an oath or affirmation for taking her/his seat.

Members are requested to kindly furnish the information regarding their assets and liabilities in Form –I, along with a forwarding letter addressed to the Secretary-General, Lok Sabha, in a closed cover, which may be superscribed “Assets & Liabilities Information” and may be delivered to the Secretary-General, Lok Sabha.

Members, while furnishing the said information in Form –I have to make a declaration undertaking to intimate the Speaker “in the event of any change in the information given” in the form.

Copies of the forms are available in Parliamentary Notice Office (Room No.23, Parliament House). Members can download the forms as well as the Rules by accessing [www.parliamentofindia.nic.in/www.loksabha.nic.in/members/downloads/Declaration_of Assets and Liabilities Form](http://www.parliamentofindia.nic.in/www.loksabha.nic.in/members/downloads/Declaration_of_Assets_and_Liabilities_Form).

**RESULTS OF BALLOTS OF NOTICES OF
STARRED AND UNSTARRED QUESTIONS**

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 28th June, 2019 for the sitting of Lok Sabha to be held on **15th July, 2019** was held in the presence of **SHRI RAMPRIT MANDAL, MP** in Question Branch, Room No. 324, Parliament House Annexe, New Delhi. A total of 941 notices were received and 239 Members participated in the ballots for the day.

2. The results of the ballots have been uploaded on the Homepage viz. loksabha.nic.in.
 3. The Hard Copies of the ballots are also placed in Parliamentary Notice Office for the information of Members.
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PROCEDURE FOR SUBMITTING CHITS IN THE HOUSE

Attention of Members is invited to Rule 349 (xiii) of Rules of Procedure and Conduct of Business in Lok Sabha which is reproduced below:

“Whilst the House is sitting, a member-

shall not approach the Chair personally in the House. The Member may send chits to the Officers at the Table, if necessary.”

Members are requested to adhere to the above procedure.

Kind cooperation of Members is solicited.

Process to submit notice and procedure for raising matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that an e-portal has been put in place to facilitate the members to submit their notices online to raise the **Matters of Urgent Public Importance after Question Hour, i.e. during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising** matters of urgent public importance after Question Hour, i.e. during 'Zero Hour' shall be followed: -

- (i) Notices may be given **either through printed form at Parliamentary Notice Office or online** by the members **from 1700 hours to 1800 hours on the day prior to the day/date** on which the members desire to raise their matters in the House.
 - (ii) The notices received **after 1800 hours** shall be treated as **time-barred**.
 - (iii) **Twenty matters** as per their priority in the **ballot** will be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters of national/international importance could also be tabled on the same day morning on which the matter is sought to be raised in the House, *for which no ballot would be held* and **may** be allowed on the basis of their importance and that too **only at the discretion of Hon'ble Speaker**.
 - (iv) The order in which the matters will be raised, shall be decided by the Hon'ble Speaker at her/his discretion.
 - (v) A matter proposed to be raised **should be under the jurisdiction of the Government of India only** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so.
 - (vi) Matter proposed to be raised **shall not contain any statement making allegations**.
2. **Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1700 hours and 1800 hours.**

Kind cooperation of Hon'ble members is solicited.

Display of result of ballot regarding matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that the notices on matters of urgent public importance to be raised after Question Hour, i.e. during 'Zero Hour' received between 1700 hours and 1800 hours on the day prior to the day/date on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office after 1800 hours on the day of receiving of notices. The result of ballot shall immediately, thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members are supposed to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format on the 'updates' column of Lok Sabha website immediately after the ballot process is over.

Process to submit the notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted **either through printed form or online**;
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that is admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting;

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

Kind cooperation of Hon'ble members is solicited.

Attendance Register of Members

Section 3 of the ***Salary, Allowances and Pension of Members of Parliament Act, 1954*** (as amended by Act. No. 17 of 2018) relating to 'Salary and daily allowances' provides as follows: -

"3. Salaries and Daily Allowances. – (1) A member shall be entitled to receive a salary, at the rate of **one lakh** rupees per mensem during the whole of his term of office and subject to any rules made under this Act an allowance at the rate of **two thousand** rupees for each day during any period of residence on duty:

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xxx

xxx

Provided that no member shall be entitled to the aforesaid allowance unless he signs the register, maintained for this purpose by the Secretariat of the House of People or, as the case may be, Council of States, on all the days (except intervening holidays for which no such signing is required) of the session of the House for which the allowance is claimed".

2. Since the division numbers have not been allotted to members, the Attendance Register has now been arranged State-wise followed by Union Territory-wise in alphabetical order. For the convenience of members, the Attendance Register, split into four parts, is kept on separate rostrums in the Inner Lobby for signature of members.

3. In view of the provisions of section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954*, quoted in para 1 above, members are requested to sign in ink, in the space provided against their names in the Attendance Register and as per the specimen signatures furnished to the Lok Sabha Secretariat.

Scheme of Financial Entitlement of Members of Lok Sabha for procurement of Computer Equipment

Members are informed that they are entitled to purchase computer equipment under the 'Scheme of Financial Entitlement of Member for Purchase of Computer Equipment' 2009.

2. The salient features of the Scheme are as under:-

- (i) The financial entitlement of a member for purchase of computer equipment is Rs.3,00,000 w.e.f 13.01.2015.
- (ii) Member is free to purchase more than one unit of any mix of following computer equipment within their financial limit of Rs.3,00,000 from anywhere and from any vendor:
 - (1) Desktop (HP, Dell, Accer, Wipro, Lenovo, Apple, Sony, Samsung, PCS Ltd.). Assembled Desktops are not allowed under the Scheme.
 - (2) Laptop (Any Brand)
 - (3) Pen Drive
 - (4) CDs/DVDs (Maximum number of 100)
 - (5) Printer (Deskjet/Laserjet/Multi-functional/portabal) (Any Brand)
 - (6) Scanner (Any Brand)
 - (7) UPS (With Desktop only)
 - (8) Handheld Communicator/Palmtop Computer (Any Brand)
 - (9) Data Internet Cards
 - (10) MS Office
 - (11) Anti Virus Software
 - (12) Language Software and Speech Recognition Software
 - (13) Other Computer Accessories
 - (14) eReader (iOS or Android based devices or devices having facilities of eReading)
- (iii) Member may purchase the above mentioned items and submit the bill duly signed and stamped by the vendor. Serial/IMEI Number of computer equipment must be mentioned on the Bill.

- (iv) Member may also submit the quotation of a vendor and consent form duly filled in by the vendor along with cancelled cheque for ePayment purpose. The advance shall be issued to vendor through e-payment. Member may take delivery of the items and submit the bill within 30 days of issue of Advance to vendor for settlement of advance for audit purpose.
- (v) The Bill/ Proforma Invoice may be submitted at Members' Query Booth (Computer Management Branch – Hardware Unit), FB-91, Parliament Library Building.
- (vi) Members may access the Scheme of Financial Entitlement of Member of Lok Sabha for Purchase of Computer Equipment under the (i) The Provision of Computer Equipment (Members of Lok Sabha) Rules 2009; and ii) Detailed Procedure governing the scheme on the Lok Sabha website <http://loksabha.nic.in> under the Heading “Members – Sitting Members – Scheme for Computer Equipment”.

3. For any query in this regard, Members are requested to contact Members' Query Booth (Computer Management Branch – Hardware Unit), FB-91, Parliament Library Building New Delhi (Tel.No. 23035055/23794886).

SNEHLATA SHRIVASTAVA
Secretary General

Statutory Orders laid on the Table of Lok Sabha

The following Statutory Rules and Orders made under the delegated powers of legislation, which were laid on the Table of Lok Sabha during the current week, are subject to modification: -

Sl. No.	Number assigned to order/Date of Publication	Brief Subject or description	Date on which laid on the Table	Period for which to lie on the Table	Period upto which motion for modification can be made	Remarks
1	2	3	4	5	6	7
1	<u>G.S.R.425(E)</u> 15.06.2019	Amendments in the Notification No. 50/2017-Cus., dated 30 th June, 2017.	24.06.2019	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
2	<u>G.S.R.155(E)</u> 26.02.2019	Seeking to extend the implementation date of increased custom duty on specified 29 items, if imported from United States, from the 2 nd March, 2019 to the 1 st April, 2019.	-do-	-do-	-do-	-do-
3	<u>G.S.R.220(E)</u> 15.03.2019	Seeking to amend notification No. 152/2009-Customs dated 31.12.2009.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

4	<u>G.S.R.245(E)</u> 28.03.2019	Seeking to further amend Notification No. 69/2011-customs dated 29.07.2011.	24.06.2019	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
5	<u>G.S.R.247(E)</u> 29.03.2019	Seeking to extend the implementation date of increased custom duty on specified 29 items, if imported from United States, from the 1 st April, 2019 to the 2 nd May, 2019.	-do-	-do-	-do-	-do-
6	<u>G.S.R.302(E)</u> 11.04.2019	Seeking to amend notification No. 39/96-Customs dated 23.07.1996.	-do-	-do-	-do-	-do-
7	<u>G.S.R.334(E)</u> 26.04.2019	Seeking to further amend notification No. 50/2017-Customs dated 30.06.2017.	-do-	-do-	-do-	-do-
8	<u>G.S.R.344(E)</u> 01.05.2019	Seeking to extend the implementation date of increased custom duty on specified 29 items, if imported from United States, from the 2 nd May, 2019 to the 16 th May, 2019.	-do-	-do-	-do-	-do-
9	<u>G.S.R.361(E)</u> 14.05.2019	Seeking to extend the implementation date of increased custom duty on specified 29 items, if imported from United States, from the 16 th May, 2019 to the 16 th June, 2019.	-do-	-do-	-do-	-do-
10	<u>G.S.R.62(E)</u> 29.01.2019	Seeking to bring into force the Central Goods and Service Tax (Amendment) Act, 2018.	-do-	-do-	-do-	-do-
11	<u>G.S.R.63(E)</u> 29.01.2019	The Central Goods and Service Tax (Amendment) Rules, 2019.	-do-	-do-	-do-	-do-
12	<u>G.S.R.64(E)</u> 29.01.2019	Seeking to amend Notification No. 2/2017-Central Tax dated 19 th June, 2017.	-do-	-do-	-do-	-do-
13	<u>G.S.R.65(E)</u> 29.01.2019	Seeking to amend Notification No. 8/2017-Central Tax dated 27 th June, 2017.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

14	<u>G.S.R.66(E)</u> 29.01.2019	Seeking to amend Notification No. 65/2017-Central Tax (Rate) dated 15 th November, 2017.	24.06.2019	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
15	<u>G.S.R.70(E)</u> 29.01.2019	Rescinding Notification No. 08/2017-Central Tax (Rate) dated 28 th June, 2017 in view of bringing into effect the amendments (regarding RCM on supplies by unregistered persons) in the GST Acts.	-do-	-do-	-do-	-do-
16	<u>G.S.R.79(E)</u> 31.01.2019	Seeking to extend the due date for furnishing of form GSTR-7 for the months of October, 2018 till 28.02.2019.	-do-	-do-	-do-	-do-
17	<u>G.S.R.101(E)</u> 08.02.2019	Seeking to extend the due date for furnishing of form GSTR-7 for the months of January, 2019 to 28.02.2019.	-do-	-do-	-do-	-do-
18	<u>G.S.R.136(E)</u> 20.02.2019	Seeking to extend the due date for furnishing of form GSTR-3B for the months of January, 2019 to 28.02.2019 for registered persons having principal place of business in the state of J&K and 22.02.2019 for the rest of the states.	-do-	-do-	-do-	-do-
19	<u>G.S.R.193(E)</u> 07.03.2019	Seeking to prescribe the due dates for furnishing of FORM GSTR-1 for those taxpayers with aggregate turnover upto Rs. 1.5 crores for the months of April, May and June, 2019.	-do-	-do-	-do-	-do-
20	<u>G.S.R.194(E)</u> 07.03.2019	Seeking to prescribe the due dates for furnishing of FORM GSTR-1 for those taxpayers with aggregate turnover of more than Rs. 1.5 crores for the months of April, May and June, 2019.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

21	<u>G.S.R.195(E)</u> 07.03.2019	Seeking to prescribe the due dates for furnishing of FORM GSTR-3B for the months of April, May and June, 2019.	24.06.2019	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
22	<u>G.S.R.196(E)</u> 07.03.2019	Extending the limit of threshold of aggregate turnover for availing Composition Scheme under Section 10 of the CGST Act, 2017 to Rs. 1.5 crores.	-do-	-do-	-do-	-do-
23	<u>G.S.R.242(E)</u> 28.03.2019	Extending the due date for furnishing of FORM GST ITC-04 for the period July 2017 to March 2019 till 30 th June, 2019.	-do-	-do-	-do-	-do-
24	<u>G.S.R.249(E)</u> 29.03.2019	The Central Goods and Service Tax (Second Amendment) Rules, 2019.	-do-	-do-	-do-	-do-
25	<u>G.S.R.300(E)</u> 10.04.2019	Seeking to extend the due date for furnishing of form GSTR-1 for taxpayers having aggregate turnover more than Rs. 1.5 crores for the month of March, 2019 from 11.04.2019 to 13.04.2019.	-do-	-do-	-do-	-do-
26	<u>G.S.R.301(E)</u> 10.04.2019	Seeking to extend the due date for furnishing FORM GSTR-7 for the month of March, 2019 from 10.04.2019 to 12.04.2019.	-do-	-do-	-do-	-do-
27	<u>G.S.R.320(E)</u> 22.04.2019	Seeking to extend the due date for furnishing of returns in form GSTR-3B for the month of March, 2019 for three days (i.e. from 20.04.2019 to 23.04.2019).	-do-	-do-	-do-	-do-
28	<u>G.S.R.321(E)</u> 23.04.2019	The Central Goods and Service Tax (Third Amendment) Rules, 2019.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

29	<u>G.S.R.322(E)</u> 23.04.2019	Seeking to notify procedure for quarterly tax payment and annual filing of return for taxpayers availing the benefit of Notification No. 02/2019-Central Tax (Rate) dated the 7 th March, 2019.	24.06.2019	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
30	<u>G.S.R.323(E)</u> 23.04.2019	Seeking to notify the provisions of rule 138E of the CGST Rules <i>w.e.f.</i> 21 st June, 2019.	-do-	-do-	-do-	-do-
31	<u>G.S.R.358(E)</u> 11.05.2019	Seeking to extend the due date for furnishing form GSTR-1 for taxpayers having aggregate turnover more than Rs. 1.5 crores for the month of April, 2019 for registered persons in specified districts of Odisha till 10.06.2019.	-do-	-do-	-do-	-do-
32	<u>G.S.R.359(E)</u> 11.05.2019	Seeking to extend the due date for furnishing form GSTR-3B for the month of April, 2019 for registered persons in specified districts of Odisha till 20.06.2019.	-do-	-do-	-do-	-do-
33	<u>S.O.635 (E)</u> 01.02.2019	The Central Goods and Service Tax (Removal of Difficulties) Order, 2019.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
34	<u>S.O.634 (E)</u> 01.02.2019	The Central Goods and Service Tax (Second Removal of Difficulties) Order, 2019.	-do-	-do-	-do-	-do-
35	<u>S.O.1626 (E)</u> 23.04.2019	The Central Goods and Service Tax (Fifth Removal of Difficulties) Order, 2019.	-do-	-do-	-do-	-do-
36	<u>G.S.R.189(E)</u> 07.03.2019	Seeking to provide composition scheme with a tax rate of 6% for supplier of services having annual turnover in preceding year upto Rs 50 Lakhs.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).

*The period will not be completed during the current session.

37	<u>G.S.R.190(E)</u> 07.03.2019	Seeking to exempt from registration any person engaged in exclusive supply of goods and whose aggregate turnover in the financial year does not exceed Rs 40 lakhs.	24.06.2019	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
38	<u>G.S.R.1218(E)</u> 08.03.2019	Seeking to enable a registered person paying tax under Notification No. 2/2019-Central Tax (Rate) dated 07.03.2019 to issue a bill of supply instead of tax invoice.	-do-	-do-	-do-	-do-
39	<u>G.S.R.250(E)</u> 29.03.2019	Seeking to amend notification No. 11/2017-Central Tax (Rate) so as to change CGST rates on supply of construction services in respect of affordable apartments and non-affordable apartments as recommended by Goods and Services Tax Council in its 34 th meeting held on 19 th March 2019.	-do-	-do-	-do-	-do-
40	<u>G.S.R.251(E)</u> 29.03.2019	Seeking to amend notification No. 12/2017-Central Tax (Rate) so as to exempt supply of service by way of transfer of development rights, FSI (including additional FSI), long term lease of land (against upfront payment in the form of premium, salami, development charges etc.) as recommended by goods and Services Tax Council in its 34 th meeting held on 19 th March 2019.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

41	<u>G.S.R.252(E)</u> 29.03.2019	Seeking to amend notification No. 13/2017-Central Tax (Rate) so as to specify services by way of transfer of development rights, FSI, Long term lease of land (against consideration in the form of upfront amount called as premium, salami, cost, price, development charges or by any other name) under Reverse Charge Mechanism (RCM) as recommended by Goods and Services Tax Council in its 34 th meeting held on 19 th March 2019.	24.06.2019	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
42	<u>G.S.R.253(E)</u> 29.03.2019	Seeking to shift the date on which liability to pay tax on supply of transfer of development rights, FSI and long term lease shall arise to the date of issuance of completion certificate for the real estate project under section 148 of CGST Act as recommended by Goods and Services Tax Council in its 34 th meeting held on 19 th March 2019.	-do-	-do-	-do-	-do-
43	<u>G.S.R.254(E)</u> 29.03.2019	Seeking to notify supply of goods and services to be taxed under Reverse Charge Mechanism (RCM) under sub-section (4) of section 9 of CGST Act, when received by promoter of a real estate project from an unregistered supplier as recommended by Goods and Services Tax Council in its 34 th meeting held on 19 th March 2019.	-do-	-do-	-do-	-do-
44	<u>G.S.R.255(E)</u> 29.03.2019	Seeking to amend notification No. 1/2017-Central Tax (Rate) so as to charge CGST on supply of certain goods (any goods other than capital goods and cement falling under chapter heading 2523 in the first schedule to the Customs Tariff Act, 1975) @ 18% as recommended by Goods and Services Tax Council in its 34 th meeting held on 19 th March 2019.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

45	<u>G.S.R.1492(E)</u> 29.03.2019	Seeking to remove difficulties by exercising the powers conferred by section 172 of the CGST Act, 2017, in order to determine the attributable credit for taxable and exempt supplies in case of supply of services covered by clause (b) of paragraph 5 of Schedule II of the CGST Act, on the basis of the area of the construction of the complex, building, civil structure or a part thereof.	24.06.2019	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
46	<u>G.S.R.268(E)</u> 29.03.2019	Seeking to amend notification No. 02/2019-Central Tax (Rate) so as to extend rules applicable to composition levy under Section 10 of CGST Act to persons opting to pay tax under notification No. 2/2019-Central Tax (Rate).	-do-	-do-	-do-	-do-
47	<u>G.S.R.354(E)</u> 10.05.2019	Seeking to amend notification No. 11/2017 - Central Tax (Rate) so as to extend the last date for exercising the option by promoters/builders to pay tax on construction of apartments at the old effective GTST rates of 12% 8% with ITC, for 10 days from 10 th May, 2019 to 20 th May, 2019.	-do-	-do-	-do-	-do-
48	<u>G.S.R.67(E)</u> 29.01.2019	Seeking to bring into force the IGST (Amendment) Act, 2018.	-do-	-do-	-do-	-do-
49	<u>G.S.R.68(E)</u> 29.01.2019	Seeking to amend Notification No. 7/2017-Integrated Tax dated 14.09.2017.	-do-	-do-	-do-	-do-
50	<u>G.S.R.69(E)</u> 29.01.2019	Seeking to amend Notification No. 10/2017-Integrated Tax dated 13.10.2017.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

51	<u>G.S.R.86(E)</u> 04.02.2019	Seeking to rescind Sl. No. 10D of Notification No. 09/2017-Integrated Tax (Rate) dated 28.06.2017 in relation to exempt of IGST on supply of services having place of supply in Nepal or Bhutan, against payment of Indian rupees.	24.06.2019	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
52	<u>G.S.R.256(E)</u> 29.03.2019	Seeking to amend notification No. 8/2017-Integrated Tax (Rate) dated 28 th June, 2019.	-do-	-do-	-do-	-do-
53	<u>G.S.R.257(E)</u> 29.03.2019	Seeking to amend notification No. 9/2017-Integrated Tax (Rate) dated 28 th June, 2019.	-do-	-do-	-do-	-do-
54	<u>G.S.R.258(E)</u> 29.03.2019	Seeking to amend notification No. 10/2017-Integrated Tax (Rate) dated 28 th June, 2019.	-do-	-do-	-do-	-do-
55	<u>G.S.R.259(E)</u> 29.03.2019	Seeking to shift the date on which liability to pay tax on supply of transfer of development rights, FSI and long term lease shall arise to the date of issuance of completion certificate for the real estate project under section 148 of CGST Act read with section 20 of the IGST Act, 2017 as recommended by GST Council.	-do-	-do-	-do-	-do-
56	<u>G.S.R.260(E)</u> 29.03.2019	Seeking to notify supply of goods and services to be taxed under Reverse Charge mechanism (RCM) under sub-section (4) of section 5 of IGST Act, when received by promoter of a real estate project from an unregistered supplier as recommended by Goods and Services Tax Council in its 34 th meeting held on 19 th March 2019.	-do-	-do-	-do-	-do-
57	<u>G.S.R.261(E)</u> 29.03.2019	Seeking to amend notification No. 1/2017-Integrated Tax (Rate) dated 28 th June, 2019.	-do-	-do-	-do-	-do-
58	<u>G.S.R.355(E)</u> 10.05.2019	Seeking to amend notification No. 8/2017-Integrated Tax (Rate) dated 10 th May, 2019.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

59	<u>G.S.R.71(E)</u> 29.01.2019	Rescinding Notification No. 8/2017-Union Territory Tax (Rate) dated 28.06.2017.	24.06.2019	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
60	<u>S.O.636(E)</u> 01.02.2019	The Union Territory Goods and Services Tax (Removal of Difficulties) Order, 2019.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
61	<u>G.S.R.191(E)</u> 07.03.2019	Seeking to provide composition scheme with a tax rate of 6% for supplier of services having annual turnover in preceding year upto Rs. 50 lakhs.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
62	<u>G.S.R.192(E)</u> 07.03.2019	Seeking to exempt from registration any person engaged in exclusive supply of goods and whose aggregate turnover in the financial year does not exceed Rs 40 lakhs.	-do-	-do-	-do-	-do-
63	<u>G.S.R.1219(E)</u> 08.03.2019	Seeking to enable a registered person paying tax under Notification No. 2/2019-Union Territory Tax (Rate) dated 07.03.2019 to issue a bill of supply instead of tax invoice.	-do-	-do-	-do-	-do-
64	<u>G.S.R.262(E)</u> 29.03.2019	Seeking to amend notification No. 11/2017-Union Territory Tax (Rate) dated 28 th June, 2019.	-do-	-do-	-do-	-do-
65	<u>G.S.R.263(E)</u> 29.03.2019	Seeking to amend notification No. 12/2017-Union Territory Tax (Rate) dated 28 th June, 2019.	-do-	-do-	-do-	-do-
66	<u>G.S.R.264(E)</u> 29.03.2019	Seeking to amend notification No. 13/2017-Union Territory Tax (Rate) dated 28 th June, 2019.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

67	<u>G.S.R.265(E)</u> 29.03.2019	Seeking to shift the date on which liability to pay tax on supply of transfer of development rights, FSI and long term lease shall arise to the date of issuance of completion certificate for the real estate project under section 148 of CGST Act read with clause (xxvii) of section 21 of the Union Territory Goods and Services Tax Council in its 34 th meeting held on 19 th March, 2019.	24.06.2019	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
68	<u>G.S.R.266(E)</u> 29.03.2019	Seeking to notify supply of goods and services to be taxed under Reverse Charge Mechanism (RCM) under sub-section (4) of section 7 of UTGST Act, when received by promoter of a real estate project from an unregistered supplier as recommended by Goods and Services Tax Council in its 34 th meeting held on 19 th March 2019.	-do-	-do-	-do-	-do-
69	<u>G.S.R.267(E)</u> 29.03.2019	Seeking to amend notification No. 1/2017-Union Territory Tax (Rate) dated 28 th June, 2019.	-do-	-do-	-do-	-do-
70	<u>G.S.R.1493(E)</u> 29.03.2019	Seeking to remove difficulties by exercising the powers conferred by section 26 of the UTGST Act, 2017, in order to determine the attributable credit for taxable and exempt supplies in case of supply of services covered by clause (b) of paragraph 5 of Schedule II of the CGST Act, on the basis of the area of the construction of the complex, building, civil structure or a part thereof.	-do-	-do-	-do-	-do-
65	<u>G.S.R.269(E)</u> 29.03.2019	Seeking to amend notification No. 02/2019 – Union Territory Tax (Rate) dated 7 th March, 2019.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

66	<u>G.S.R.356(E)</u> 10.05.2019	Seeking to amend notification No. 11/2017 – Union Territory Tax (Rate) (Rate) dated 28 th June, 2019.	24.06.2019	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
67	<u>G.S.R.564(E)</u> 31.05.2016	The Indirect Tax Dispute Resolution Scheme Rules, 2016.	-do-	-do-	-do-	-do-
68	<u>Notification No. F. No. IRDA/Reg/5/156/2019</u> 20.05.2019	The Insurance Regulatory and Development Authority of India (Appointed Actuary)(Amendment) Regulations, 2019.	-do-	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
69	<u>Notification No. HR/PPG/PA/19-20/122</u> 01.06.2019	The State Bank of India Employees' Pension Fund (Amendment) Regulations, 2019.	-do-	-do-	-do-	-do-
70	<u>S.O.1627(E)</u> 23.04.2019	The General Insurance (Employees') Pension Amendment Scheme, 2019.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
71	<u>Notification No. F. No. S-11011/17/2017-Ins.I</u> 02.03.2019	The Life Insurance Corporation of India (Recruitment of Apprentice Development Officers) (Amendment) Regulations, 2019.				Published in Gazette of India, Part-III, Section 4.
72	<u>G.S.R.402(E)</u> 03.06.2019	The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2019.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
73	<u>G.S.R.403(E)</u> 03.06.2019	The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2019.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

74	<u>G.S.R.404(E)</u> 03.06.2019	The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2019.	24.06.2019	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
75	<u>G.S.R.324(E)</u> 23.04.2019	The Life Insurance Corporation of India (Employees) Pension (Amendment) Rules, 2019.	-do-	-do-	-do-	-do-
76	<u>Draft Notification No. F. No. 17/61/2016-CL-V</u>	Directing that the provisions of Sections 460 of the Companies Act, 2013 (18 of 2013), shall apply to a Limited Liability Partnership from the date of publication of the notification in the Official Gazette.	-do-	-do-	-do-	-
77	<u>G.S.R.199(E)</u> 07.03.2019	The Foreign Contribution (Regulation) Amendment Rules, 2019.	25.06.2019	-do-	-do-	-do-
78	<u>S.O.797(E)</u> 28.06.2019	Nominating Joint Secretary (Silk), Ministry of Textiles, Government of India to serve as Member of the Central Silk Board for a period of three years with effect from 26.02.2019 subject to the provisions of the Central Silk Board Act, 1948.	28.06.2019	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
79	<u>Notification No. 12-15/2012-CCH(Pt.-I)</u> 27.02.2019	The Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Amendment Regulations, 2019.	-do-	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
80	<u>Notification No. 12-15/2012-CCH(Pt.-I)</u> 30.04.2019	The Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Amendment Regulations, 2019.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

81	<u>Notification No. 12-11/2010-</u> <u>CCH(Pt.II)(1)</u> 11.02.2019	The Homoeopathy (Post Graduate Degree Course) M.D.(Hom.) Amendment Regulations, 2019.	24.06.2019	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Part-III, Section 4.
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*The period will not be completed during the current session.

SNEHLATA SHRIVASTAVA
Secretary General

